## ABJ & NVK

Present: Mr R Sreekumar for the Applicant.

This OA has been filed by the applicant who has approached this Tribunal earlier also and and to order at Annexure A1 was passed on 25.11.88. That application No.OAK 315/87 was allowed in part and certain directions were given. The inquiry has re-started and tomorrow's date is fixed for the proceedings. The applicant has sought an order saying that the Inquiry Officer should be changed and the proceedings may not go on before him or that he may not record evidence of certain witness as well as the applicant has not been given the services of Mr Narasimhan.

Having heard Mr R Sreekumar, the learned counsel for the applicant and perused the papers we are not satisfied that he has any cause of action to approach this Tribunal at this juncture. He has not exhausted all the remedies provided under the law. It is only after he has exhausted all the remedies provided under law that he can approach this Tribunal for directions.

With this observations the DA is dismissed.

Copy of the order may be handed over the learned counsel for the applicant.

30.3.89

Ordinamicated on 3.4-89